

**J-18**

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH**

**FAO NO. 7729 OF 2017**

United India Assurance Co. Ltd.	Petitioner.....
v/s	
Tej Parkash & Ors	Respondent.....

**Respondent No. 1**

**Tej Parkash s/o Sh. Bal Kishan, r/o House No. 40, Anand Garden,  
Gurgaon**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **16.04.2020(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
10<sup>th</sup> of Feb, 2020.

*Meera*  
*10/2/20*  
Superintendent (Judl.),  
For Registrar (Judicial)

*10.2.2020*  
*clerk*